

**Mr. Chairman:** It has already been put to the vote of the House.

**Mr. Chairman:** In view of the promise made by the Deputy Speaker, certain Members, who were not present in the House before, will be allowed to move their Bills now.

UNIVERSITY (EXTENSION OF JURISDICTION TO OTHER STATE OR STATES) BILL

**Shri Sivamurthi Swami (Kushtagi):** I move for leave to introduce a Bill to extend the jurisdiction of a University of any State in India to other State or States linguistically connected or for any other purpose and to provide for matters connected therewith.

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** I have opposed this already.

**Mr. Chairman:** I am sorry. It has already been objected to by the Deputy Education Minister and therefore I cannot allow this.

CHILDREN'S PROTECTION BILL

**Shrimati Sushama Sen (Bhagalpur South):** I beg to move for leave to introduce a Bill to provide for protection, maintenance, custody, education and employment of children.

**The Deputy Minister of Natural Resources and Scientific Research (Shri K. D. Malaviya):** Madam, I do not wish to object if she wants to move

it. But I think she may like to withdraw it in view of the fact that Government are bringing a comprehensive measure.

**Mr. Chairman:** Does the hon. Member want to press her motion?

**Shrimati Sushama Sen:** There seems to be considerable delay in the Government bringing their comprehensive Bill. There are provisions in my Bill which I am sure would be agreeable and they can make it more comprehensive. So I would press my motion.

**Mr. Chairman:** Does the hon. Minister oppose it?

**Shri K. D. Malaviya:** I do not wish to object to it. I have not the heart to oppose it.

**Mr. Chairman:** Since the hon. Minister is not objecting to it, I shall put it to the House.

The question is:

"That leave be granted to introduce a Bill to provide for protection, maintenance, custody, education and employment of children."

*The motion was adopted.*

**Shrimati Sushama Sen:** I introduce the Bill.

**Shri S. V. Ramaswamy (Salem):** I beg to move that my Bill...

**Mr. Chairman:** You cannot do it now. The House stands adjourned till 8-15 A.M. on Monday.

*The House then adjourned till a Quarter Past Eight of the Clock on Monday, the 17th August, 1953.*